



FORTIS HEALTHCARE LIMITED

CORRIGENDUM - NOTICE TO INVESTORS

Registered Office: Piccadilly House, 275- 276, 4th Floor, Captain Gaur Marg, Srinivas Puri, New Delhi 110 065, India.

Tel: +91 11 4229 5222. Fax: +91 11 4180 2121. **Contact Person:** Ms. Neerja Sharma, Company Secretary and Compliance Officer. Tel: +91 11 2682 5000, Fax: +91 11 4162 8435. **E-mail:** fortisipo@fortishealthcare.com.

Website: www.fortishealthcare.com.

PUBLIC ISSUE OF 45,996,439 EQUITY SHARES OF RS. 10 EACH ("EQUITY SHARES") OF FORTIS HEALTHCARE LIMITED ("THE COMPANY" OR "THE ISSUER") FOR CASH AT A PRICE OF RS. [] PER EQUITY SHARE AGGREGATING TO RS. [] MILLION (THE "ISSUE"). THE ISSUE COMPRISES A NET ISSUE TO THE PUBLIC OF 45,753,963 EQUITY SHARES OF RS. [] EACH ("THE NET ISSUE") AND A FIRM ALLOTMENT OF 242,476 EQUITY SHARES OF RS. [] EACH TO THE ELIGIBLE EMPLOYEES OF THE COMPANY ("FIRM ALLOTMENT PORTION"). THE NET ISSUE WILL CONSTITUTE 20.19% OF THE POST-ISSUE PAID UP EQUITY SHARE CAPITAL OF THE COMPANY.

PRICE BAND: Rs. 92 to Rs. 110 PER EQUITY SHARE OF FACE VALUE OF RS. 10 EACH.

This is with reference to the Red Herring Prospectus (RHP) dated March 29, 2007 in respect of the captioned Issue. Investors may please note the following disclosure which supplements the disclosure in the RHP to reflect a development that occurred after the filing of the RHP with the Registrar of Companies:

In the original suit (CS (OS) No. 1372/2005), Anil Nanda and another, on April 16, 2007, filed an interim application (I.A. No. 4281-82/2007) before the High Court: praying for (i) an ad-interim ex-parte injunction, directing that the monies collected in the Issue, be kept in a separate Escrow Account and to restrain the Company from utilizing the said monies for any purpose whatsoever, till the disposal of the original suit; (ii) an ad-interim ex-parte injunction, restraining the Company from allotting Equity Shares pursuant to the said Issue (iii) appropriate action to be taken against EHIRCL and the Company, particularly Mr. Harpal Singh (Chairman of the Company) and Mr. Shivinder Mohan Singh (the Managing Director of the Company), who held the press conference on April 6, 2007, its promoters, directors and agents in accordance with the provision of Order 39 Rule 2A of the Code of Civil Procedure, 1908 for failing to comply with the order of the High Court dated April 4, 2007.

In the hearing that took place before the High Court on April 18, 2007, no notice or interim orders were issued by the High Court in relation to the application. The High Court listed the matter for May 1, 2007.

Further, the Company has filed a perjury application under section 340 of the Code of Criminal Procedure, 1973 ("CrPC") for commission of offences under Section 195(I)(b) of the CrPC, against Mr. Anil Nanda and others in respect of certain statements made by Mr. Anil Nanda and another in the aforesaid application.

The above information will be incorporated by the Company in various sections of the Prospectus, such as the sections titled "Risk Factors", "Business" and "Outstanding Litigation and Material Developments", at the time of filing of the Prospectus with the Registrar of Companies.

For Fortis Healthcare Limited

Date: April 18, 2007

Sd/-

Place: New Delhi

Chairman

Fortis Healthcare Limited is proposing, subject to market conditions and other considerations, a public issue of its equity shares and has filed a Red Herring Prospectus with the ROC. The Red Herring Prospectus is available on the website of the SEBI and the respective websites of the BRLMs at www.jmmorganstanley.com, www.citibank.co.in and www.kotak.com. Investors should note that investment in equity shares involves a high degree of risk and for details relating to the same should see the section titled "Risk Factors" of the aforementioned offer document.

IMPORTANT RISK FACTOR FOR ATTENTION OF INVESTORS

In terms of a recent court order, the following extract of the RHP is disclosed: "A civil suit has been filed by Anil Nanda, a member of the former Delhi Society, for a declaration and permanent injunction against EHIRCL, among others, in the Delhi High Court seeking, inter alia, (a) to void the amalgamation of EHIRCL's predecessors, Delhi Society and Chandigarh Society, and the subsequent incorporation of the amalgamated society as a limited company (i.e., EHIRCL) and, by implication, void the Escorts hospitals acquisition and (b) to restrain Escorts Limited from transferring or creating any third party rights with respect to its shares in EHIRCL. The High Court has ordered the parties to maintain the status quo as of September 30, 2005. If the plaintiff in this matter is successful, the merger and incorporation which made EHIRCL a for-profit limited company in April and May 2000, respectively, could be annulled, as could our acquisition of EHIRCL. If either the merger or the incorporation is annulled, we may be unable to recover the consideration we paid in respect of the Escorts hospitals acquisition. Although we may have a claim against the sellers in the Escorts hospitals acquisition for breach of warranty in the event the litigation challenging our corporate existence is resolved in a manner adverse to us, we may not be able to recover amounts paid by us in connection therewith from the sellers."

This advertisement is not an offer for sale within the United States of any equity shares or any other security of Fortis Healthcare Limited. Securities of Fortis Healthcare Limited, including any offering of its equity shares, may not be offered or sold in the United States absent registration under U.S. securities laws or unless exempt from registration under such laws. The offering of Fortis Healthcare Limited securities described in this advertisement has not been and will not be registered under U.S. securities laws, and accordingly, any offer or sale of these securities may be made only in a transaction exempt from registration.